

MR. SPEAKER: I will allow any motion to discuss the subject, but in proper terms.

Papers to be laid—Shri P. C. Sethi.
(Interruptions.)

MR. SPEAKER: You give me in the proper form and I will admit it. You know it, all know it and I know it.

12.16 hrs.

PAPERS LAID ON THE TABLE

REVIEW ON AND ANNUAL REPORT OF INDIAN PETROCHEMICALS CORPORATION LTD., FOR 1980-81

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) Review by the Government on the working of the Indian Petrochemicals Corporation Limited, for the year 1980-81.

(2) Annual Report of the Indian Petrochemicals Corporation Limited, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT—2895/81.]

NOTIFICATION UNDER MONOPOLIES AND RESTRICTIVE TRADE PRACTICES ACT]

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): I beg to lay on the Table a copy of the Monopolies and Restrictive Trade Practices Commission (Conditions of Service of Chairman and Members)

Amendment Rules, 1981 (Hindi and English versions) published in Notification No. GSR 508(E) in Gazette of India dated the 7th September, 1981, under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1965.

[Placed in Library. See No. LT—2896/81.]

NOTIFICATION UNDER INDIAN TELEGRAPH ACT

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI KARTIK ORAON): I beg to lay on the Table a copy of the Indian Telegraph (Third Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. GSR 744 in Gazette of India dated the 8th August, 1981, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.

[Placed in Library. See No. LT—2897/81.]

NOTIFICATION UNDER CENTRAL EXCISES AND SALT ACT, COMPULSORY DEPOSIT SCHEME (INCOME-TAX PAYERS) ACT AND CUSTOMS ACT AND UNDER CENTRAL EXCISE RULES

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—

(i) The Central Excise (Twenty-sixth Amendment) Rules, 1981, published in Notification No. GSR 525 (E) in Gazette of India dated the 23rd September, 1981 together with an explanatory memorandum.

(ii) The Central Excise (Twenty-first Amendment) Rules, 1981, published in Notification No. GSR 991 in Gazette of India dated the 7th November, 1981.